

SUPREME COURT OF INDIA
ADMN. MATERIALS (P & S)

F.No.145/AP/16/SCI(AM)
Dated the 27th February, 2016

Last date for submission of
Tender is 18.03.2016 upto 03:00 p.m.

NOTICE INVITING TENDER FOR SUPPLY OF
AZURELAID PAPER

Sealed tenders are invited, on the Proforma attached herewith for the supply of Three Aces Ledger Paper brand Azurelaid being manufactured by Ballarpur Industries Limited in the size of 43 x 69 cms. Weighing 10.4 Kg. (Gross Weight) and 10.2 Kg. (Net Weight) approx. per Ream of 70 GSM for use in the Registry.

At present approximate requirement is for 500 Reams which may vary at the time of placing the order. Interested parties, if they so desire, may contact Shri T. D. Pant, Branch Officer [Tel. No.23388745/23112257/23111403] and can personally visit Reception Counter No.37 near PRO Office on any working day between 10.30 A.M. to 4.00 P.M. except Saturday/Sunday for any clarification, before quoting the rates.

A. TENDER

1. Three separate envelopes should be used for submitting (i) Tender Document, (ii) Earnest Money and (iii) Sample of Azurelaid Paper superscribing (a) TENDER for Azurelaid Paper, (b) EARNEST MONEY for the tender of Azurelaid Paper and (c) SAMPLES of Azurelaid Paper on the cover of respective envelopes.
2. The tender may be sent by post sufficiently early so as to reach the Registry within time, or may be delivered to the undersigned. If tender is sent through Messenger, an authority letter from the tenderer with proof of identity may also be given to the Messenger so that he could show the same along with his own identity proof to the Reception Officer at Reception Counter No.37 for issuance of Entry Pass.
3. The tenderers are expected to examine all the instructions, Proforma's terms & conditions and specifications in the tender documents. Failing to furnish all information required by the tender document in any respect will be at the tenderer's risk and may result in the rejected of the tender.

4. The tender must be received not later than the date & time specified for submitting the same. In case, the date of submitting the tender will be declared as holiday by the Govt. of India then next day will be treated as due date of Tender.

B. TERMS AND CONDITIONS OF TENDER

5. The tenderers are required to quote their lowest rates and DGS&D rates, if available, mentioning GSM, Brand of Paper, Name of Manufacturing Company, delivery period, discount on bulk purchase, if any and percentage of VAT.
6. Tenderers are required to quote the rates only with respect to the aforesaid brand of Azurelaid Paper. Tenders for any other brand of Paper shall not be considered at all. No claim in this regard shall be entertained by the Registry and the decision of the Registry shall be final in this regard.
7. The tenderers are required to send their tender alongwith a **Demand Draft of Rs.8000/- (Rupees Eight thousand only)** drawn in favour of "The Registrar (Admn.), Supreme Court of India" payable at New Delhi as **Earnest Money** which will be refunded to the unsuccessful tenderers on their written request after awarding of the contract. **Name of the firm, telephone number and name of the item** may be written on the reverse side of the Demand Draft.
8. The rates should be valid for a minimum period of 90 days from the date of opening of Tenders.
9. Hypothetical or conditional tenders will not be entertained. Tender once submitted shall not be allowed to be withdrawn or altered. If the tender is withdrawn or altered by any tenderer at any time after it is submitted, appropriate action as deemed fit may be taken against that Tenderer.
10. The Registry will deal with the tenderer directly and no middle-men/agents /Commission Agents etc. should be asked by the tenderer to represent their cause and they will not be entertained by the Registry. The Tender form is not transferable and agency shall not be permitted to transfer their rights and obligations to any other person/organisation or otherwise.
11. The Security deposit shall stand forfeited in case of breach of any of the conditions mentioned herein and if the supply is found unsatisfactory.
12. Over-writing/over-typing or erasing of the figures which render the Tender doubtful or ambiguous are not allowed and shall render the tender invalid.

13. The Registry, in its discretion, reserves the right to reject or accept any or all the tenders, wholly or partly, without assigning any reason therefor.
14. The tenderer shall quote rates both in figures and words.
15. All the pages of quotations including the documents submitted therein must be duly signed and stamped failing which the offer shall be liable for rejection.

C. TERMS AND CONDITIONS FOR SUCCESSFUL TENDERER

16. The successful tenderer shall have to give performance security deposit @ 5% of total amount of the Purchase Order after adjusting the amount of Rs.8000/- (Rupees Eight Thousand Only) already deposited with the tender as Earnest Money, within one week from the receipt of the Purchase Order. The security deposit will be refunded after 60 days from the payment of final bill on their written request and after satisfactory supply of the material.
17. **The material should be supplied in original mill packing**, which will be inspected by an Inspection Committee comprising of Senior Officers of the Registry and in case the supply is not found strictly in conformity with the approved sample/specifications, the same will liable to be rejected and the entire supply will have to be replaced with the quality exactly commensurate with the approved sample/specifications at the cost of the tenderer. The decision of the Inspection Committee in this regard shall be final.
18. The supply of the material as per the required specifications/samples shall required to be made **within 30 days** from the date of Purchase Order otherwise the security Deposit may be forfeited alongwith any other action as may deem appropriate by the Registry. Non availability of raw material shall not be accepted as a ground for delay in supply and shall equally be penalised.
19. The payment will be made only after the full supply is received and accepted as per approved sample/specifications. No part payment or advance payment will be made.

D. PENALTIES

20. If delivery is not made in time and the Registry is required to make purchase from outside at higher rates, the loss sustained will be deducted from the Performance Security of the Tenderer.
21. Irrespective of the fact as to whether or not the Registry makes purchases from outside, the Registry may impose penalty upto 1 % per week of total cost of delayed articles, if the delay is due to willful laches or negligence on the

part of tenderer, and if it causes financial loss or inconvenience to the Registry.

E. INVITATION OF TENDER

Interested parties may send three separate sealed envelopes one containing (i) Tender Document, (ii) Earnest Money and (iii) Samples, superscribing (a) TENDER for Azurelaid Paper (b) EARNEST MONEY for the tender of Azurelaid Paper (c) Sample of Azurelaid Paper respectively addressed by name to Mr. Rakesh Sharma, Deputy Registrar/PR, Supreme Court of India, New Delhi, so as to reach the Registry on or before **18.03.2016** upto **3.00 P.M.** which will be opened at 3.30 P.M. on the same day by a Committee of Officers constituted for the purpose before the tenderers or their authorised representatives who may wish to remain present. The tenders received after due date and/or time and/or without Earnest Money and/or without Samples will not be entertained. In the first instance, envelopes containing Earnest Money and thereafter, Envelopes containing Samples may be opened and followed by the Envelopes containing Tenders will be opened.

Encl: Proforma

(RAKESH SHARMA)
DEPUTY REGISTRAR/PR

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PROFORMA

TO BE FILLED BY THE TENDERER WITH REFERENCE TO THE
NOTICE INVITING TENDER FOR SUPPLY OF
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1. Name of the Tenderer :
with Address
2. Name of the Contact Person :
with Telephone/Mobile No./Fax No./e-mail ID
3. Traders Identification Number :
4. Details regarding Azurelaid Paper of the size of 43 x 69 cms.
 - (a) Brand of Azurelaid Paper :
 - (b) Weight/ GSM of Azurelaid Paper :
 - (c) Name of Manufacturing Company :
 - (d) Whether Sample in separate cover is enclosed or not :
5. Details of Rates
 - (a) Cost of one Ream of 500 sheets :
 - (b) VAT, if any :
 - (c) Grand Total :
6. Shelf Life of paper (i.e. free from moisture upto....) :
7. Discount on bulk purchase :
8. F.O.R. Supreme Court Godown :
9. Delivery Schedule :

Dated :

Signature
with stamp